

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.156351/2018-CONDONATION OF DELAY IN FILING and IA No.156352/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.156353/2018-EXEMPTION FROM FILING O.T. and IA No.156354/2018-CONDONATION OF DELAY IN REFILING)

Date : 29-04-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
[IN CHAMBER]

For Petitioner(s) Mr. Ankit Goel, AOR
Ms. Shikha Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioner stated at the Bar that except Respondent No.1, all the other respondents are proforma respondents and, therefore, they need not be served. Learned counsel stated at the Bar that one spare copy has been filed with delay of 11 days, which shall be for Respondent No.1. Delay caused in filing the spare copy which will be for Respondent No.1 is hereby condoned.

Registry to process further.

(GULSHAN KUMAR ARORA)
COURT MASTER

(SANTOSH KUMAR)
COURT MASTER